

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 557/99

Wednesday, this the 9th day of June, 1999.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

P.U. Ammini,
Part Time Contingent Employee,
Kunnankulam Post Office,
Kunnankulam.

...Applicant

By Advocate Mr.G. Sasidharan Chempazhanthiyil

Vs.

1. Postmaster,
Kunnankulam.
2. Senior Superintendent of Post Offices,
Trichur Division, Trichur.
3. Director General,
Postal Department, New Delhi.

...Respondents

By Advocate Mr. George Joseph, ACGSC

The application having been heard on 9.6.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who has been working as a Part Time Sweeper in the Office of the first respondent since 1981 is aggrieved that while she is actually working for more than 8 hours, she is being treated as a Part Time Sweeper working for 3 hours and 45 minutes only much to her detriment. Highlighting these grievances, the applicant made several representations to respondents 1&2 but with no result. Under these circumstances, the applicant has filed this application impugning the order dated 13.1.94 (Annexure A-3) by which her working hours were limited to 3½ hours and for a direction to the respondents to

treat the applicant as a full time employee. The impugned order was issued far beyond the period of limitation for the applicant to challenge at this point of time. However, when the application came up for hearing, the learned counsel on either side agreed that the application may be disposed of with a direction to the second respondent to consider and dispose of the representation made by the applicant after giving the applicant, a personal hearing and opportunity to produce supporting evidence within a reasonable time.

2. In the light of what is stated above, the application is disposed of directing the second respondent to hear the applicant personally on the representation made by her giving her ample opportunity to produce supporting evidence, if any, and to give the applicant an appropriate reply to her representation (Annexure A-4) within a period of two months from the date of receipt of a copy of this order. No costs.

Dated this the 9th day of June, 1999.


A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES REFERRED TO IN THE ORDER

1. Annexure A-3: True copy of the memo No.A/165 dated 13.1.94 issued by the second respondent.
2. Annexure A-4: True copy of the representation dated 3.1.99 to the second respondent.